

7

OA 213/98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Lawyer's over dt. 26.7.2000

may kindly be seen.

Counter not filed.

For order pl.

B

27/7/00

Bench

Counter not filed.

For order pl.

B
18/9/00

Bench

19. 24.08.2000

At request further two weeks time is
allowed ~~as~~ to file counter.

posted to 19.09.2000.

J. N. Mishra
vice-Chairman
24/8

Mentioned in

20. Order dated 19.9.2000.

In this OA, the applicant has prayed for granting of temporary status and regularisation. Counter has not been filed. Learned Addl. Standing counsel appearing for the Respondents files a memo stating that they have decided to confer temporary status on the applicant and also to regularise him alongwith others and in view of the submission made in the MA, Ld. Asse wants the matter to be disposed of.

We have heard Mr. D.S.

Mishra, Ld. Counsel for the applicant and Mr. J.K. Nayak, Ld. Asse for the Respondents.

In view of the MA, filed,

A

OA. 213/98.

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The OA. is disposed of with a direction to Respondents that orders regarding granting of temporary status and regularisation may be issued in favour of the applicant within a period 60 (Sixty) days. We also make it clear that in case the applicant has any grievance with regard to issuance of the above orders, then he will be free to approach the Tribunal in another OA. No costs.

Final order dt 19.9.00
Copies (2) are placed
for attention for supply
to both the parties.

20/9

5068
20.9.00

Vice-Chairman

Member (Judl.)